

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

**Miscellaneous Application No.180/00104/2020
in Original Application No.180/00730/2017**

Tuesday, this the 22nd day of September 2020

C O R A M :

**HON'BLE Mr.P.MADHAVAN, JUDICIAL MEMBER
HON'BLE Mr.K.V.EAPEN, ADMINISTRATIVE MEMBER**

1. T.K.Jaya Prakash,
S/o.late P.N.Kesavan,
Aged 71 years,
Thaiparambil House, Edakolil,
T.V.Puram, Vaikom, Kottayam District – 686 606.

2. K.K.Chandran Pillai,
S/o.late Parameswaran Pillai,
Aged 75 years,
Kuttiyil House, Puliyoor P.O.,
Alappuzha District – 689 510.Misc. Applicants

(By Advocate Mr.C.S.G.Nair)

v e r s u s

1. Principal Controllere of Defence Accounts (Pension),
Draupadi Ghat, Allahabad – 211 014.

2. General Manager,
Heavy Vehicles Factory,
Avadi, Chennai – 600 054.

3. Defence Pension Disbursing Officer,
Thevara, Cochin – 682 015.

4. Secretary,
Ministry of Defence, South Block,
New Delhi – 110 001.

5. Union of India represented by its Secretary,
Department of Pension & Pensioners' Welfare,
Lok Nayak Bhawan, Khan Market,
New Delhi – 110 003.Misc. Respondents

(By Advocate Mr.C.P.Ravikumar, ACGSC)

This Misc. Application having been heard on 18th September 2020, the Tribunal on 22nd September 2020 delivered the following :

ORDER

Mr.K.V.EAPEN, ADMINISTRATIVE MEMBER

M.A.No.180/00104/2020 has been filed by the applicants in the O.A seeking a direction to the respondents to revise their pension and arrears to be paid as per the order of this Tribunal dated 11.4.2018 in the O.A.

2. In their reply to the M.A the respondents have submitted that the amended Corrigendum PPO No.CCORRFYS00002020 dated 5.3.2020 and CCORRFYS000072020 dated 5.3.2020 was forwarded to Defence Pension Disbursing Office (DPDO), Ernakulam and State Bank of India (SBI), Trivandrum in respect of the 1st and 2nd applicants respectively for payment of full pension and arrears as per the amended PPOs. Further they state that it has been confirmed from the DPDO, Ernakulam and State Bank of India, CPPC, Trivandrum that payment of pension and arrears has already been made to the applicants as per the amended notified corrigendum PPOs dated 5.3.2020. The total amount of arrears paid to 1st applicant is Rs.191640/- on 04/2020 by DPDO, Ernakulam and for 2nd applicant is Rs.157802/- on 15.5.2020 by SBI, CPPC, Trivandrum. The 2nd respondent (Heavy Vehicles Factory, Avadi, Chennai) is stated to have confirmed from the applicants verbally over phone on the receipt of payment of full pension and arrears as per the notification dated 5.3.2020.

3. However, the counsel for the applicants claims that as far as 1st applicant is concerned the R1(a) issued is correct and he has been paid the arrears. However, as regards the 2nd applicant, his pension was revised to Rs.10550/- w.e.f 1.1.2016. But as per the Table No.13 annexed to OM

.3.

No.38/37/2016-P&PW(A) dated 6.7.2017 issued by the 5th respondent, a copy of which is at Annexure MA-2, there is no stage of Rs.10550/-, but it is Rs.10850/- which is the minimum. Hence, it is prayed that the respondents may be directed to revise the PPO of the 2nd applicant revising the pension w.e.f 1.1.2016 to Rs.10850/- per month and disburse the arrears within a stipulated period.

4. At this stage, we note that as far as the 1st applicant is concerned, the order has been complied with in full and this has been admitted in the statement filed by the counsel for the applicant. However, as regards the 2nd applicant, we direct the respondents to examine the alleged non-revision of pension as per Table No.13 at Annexure MA-2 and inform the 2nd applicant within a period of two months from the date of receipt of a copy of this order.

5. In the light of above facts and circumstances, M.A is disposed of. No costs.

(Dated this the 22nd day of September 2020)

K.V.EAPEN
ADMINISTRATIVE MEMBER

P.MADHAVAN
JUDICIAL MEMBER

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List of Annexures in M.A.No.180/104/2020 in O.A.No.180/00730/2017

1. Annexure MA-1 – A copy of the order in O.A.No.730/2017 dated 11.4.2018.

2. Annexure R1(a) – A copy of the Corrigendum PPO No.CCORRFYS000062020 in respect of 1st applicant.

3. Annexure R1(b) – A copy of the Corrigendum PPO No.CCORRFYS000072020 in respect of 2nd applicant.

4. Annexure MA2 – A copy of the OM No.38/37/2016-P&PW(A) dated 6.7.2017.
